

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

FAO No. 5500, 5501, 5502, 5503 & 5504 of 2006

New India Assurance Company Ltd.

..... Appellants

V/s

Krishna and others

Smt. Mamo Devi and others

Smt. Kamla and others

Anup Singh and others

Pardeep Kumar and others

..... Respondents

**3/3/3/4/5. Sunder Singh S/o Sh. Bharat Singh R/o Kath Mandi Hansi,
District Hisar (Owner of Tractor No. HR-21-B-9594) (now
deceased) through his LR's :-**

(i) Sushil Kumar S/o Sh. Sunder Singh;

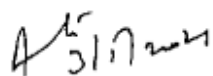
(ii) Mukesh Kumar S/o Sh. Sunder Singh;

(iii) Suresh Kumar (Siasiwale) S/o Sh. Sunder Singh;

All R/o New Kath Mandi, Shamshan Ghat Road, Hansi.

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **19.08.2021(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 30th day of April, 2020.


Superintendent (Judl.),
For Registrar (Judicial)

